

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 9239/2019

(Arising out of impugned final judgment and order dated 24-01-2019 in CRLA No. 7094/2007 passed by the High Court Of Judicature At Allahabad)

ATAR PAL

Petitioner

VERSUS

STATE OF UTTAR PRADESH

Respondent

Date : 14-10-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner

Mr. Anilendra Kant Srivastava, Adv.

Mr. Shiv Dev Kumar Dixit, Adv.

Mr. Narender Kumar Verma, AOR

For Respondent

UPON hearing the counsel the Court made the following
O R D E R

Steps to serve the respondent be taken within a week. Thereafter, notice be issued.

List the matter after three weeks.

(Deepak Guglani)
Court Master

(Indu Kumari Pokhriyal)
Assistant Registrar